

which had been raised earlier and considered. The new demands are as follows:

- (i) Kitchens should be modernised and the present kitchens be converted into gas kitchens.
- (ii) Retirement of cooks—20 years.
- (iii) Cycle allowance be paid at Rs. 6 per mensem and cycle repairs be paid for at Rs. 10 per annum.
- (iv) Washing allowance should be paid at Rs. 5 per mensem.
- (v) Residential quarters should be allotted in the vicinity of the place of duty.

Cooking gas has been introduced in one of the establishments on experimental basis. Final decision to extend this facility to other kitchens will be taken after this experiment has worked for some time. Houses are being allotted to class IV employees but on account of general shortage of accommodation it is not possible to meet the demand in full. The demand at (ii) above is not clear. The other two demands relating to cycle allowance and washing allowance are of a general nature and cannot be considered in isolation in respect of class IV employees of the Delhi Police alone.

Transfer of Chandigarh to Punjab

*30. SHRI R. S. PANDEY:

SHRI BIRENDER SINGH RAO.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have deferred the decision to transfer Chandigarh to Punjab; and

(b) if so, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) and (b). In the Press Communiqué issued on 29th January,

1970, it was explained that construction of a new capital will necessarily take some years and that Government of Haryana will, therefore, continue to have the use of office and residential accommodation now allotted to them by the Central Government in Chandigarh for a period not exceeding five years during which Chandigarh will remain a Union Territory. This arrangement has to continue for some time longer.

Pending Applications for Licences for Backward Areas of Karnataka

*31. SHRI M. V. KRISHNAPPA
Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the number of applications pending with the Central Government for issue of licences for setting up industries in backward areas of Karnataka State;

(b) the dates from which these applications have been pending, and

(c) the time by which these applications will be disposed of and the criteria being followed in issuing licences?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES AND SCIENCE AND TECHNOLOGY (SHRI T. A. PAI):

(a) and (b) 29 applications received upto January, 1975 for location of industries in backward areas of Karnataka are pending. These relate to 1972 (4 cases), 1974 (21 cases), and January 1975 (4 cases).

(c) Every effort is being made to dispose of the pending applications as early as possible. Various considerations such as availability of infrastructure, raw material, know-how, demand, capacity installed etc. are kept in view in taking decisions on industrial licence applications.